

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.310/00389/2019**

**Dated Friday, the 22<sup>nd</sup> day of March, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member**

**&**

**Hon'ble Mr.P.Madhavan, Judicial Member**

N. Ramakrishnan

No. 40/96, Gandhi Salai

Vijayapuram PO

Tiruvarur – 610 001.

... Applicant

By Advocate M/s P. Rajendran

Vs.

1. The Union of India represented by the Director

General of Posts, Dak Bhavan, New Delhi.

2. The Chief Postmaster General

Tamil Nadu Circle, Chennai 600 002.

3. The Superintendent of Post Offices

Nagapattinam Division

Nagapattinam – 611 001.

... Respondents

By Advocate Mr.Su.Srinivasan

**(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to the impugned order of the third respondent issued in Memo No. ASP/CAT/2015 dated at Nagapattinam – 611 001 the 22.03.2018 and quash the same and direct the respondents to refrain from applying the New Pension Scheme (New Defined Contribution Pension Scheme) to him but to apply the Old Pension Scheme (Defined Benefit Pension Scheme) and count the service rendered in the post of GDS for the purpose of computing the qualifying service for pension and grant him all consequential benefits and render justice.”

2. The applicants are aggrieved by Annexure A-2 order dated 22.03.2018 by which their request to count the services rendered under GDS cadre for the purpose of pension under the Old Pension Scheme had been turned down on the ground that the order passed by the Principal Bench of this Tribunal in OAs No.749, 3540 & 613/2015 dated 17.11.2016 in similar cases had been challenged before the Hon'ble Delhi High Court in Wps No.832, 834 & 835/2018. Accordingly the order the Principal Bench of this Tribunal had not attained finality.

3. Learned counsel for the applicant would submit that similar matters had been considered by the Tribunal and directions have been issued to the competent authority to review their stand in the case of the applicants therein, should the Hon'ble Delhi High Court/Hon'ble Apex court as the case may be, decide similar matters pending before them upholding the

order the Principal Bench or settle the law in favour of persons similarly placed as the applicants to count their services rendered as GDS for the purpose of pension under the CCS Pension Rules. The applicants would accordingly be satisfied, if a similar order is passed in this case.

4. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents and submits that there is no objection to disposing of the OA in the said manner.

5. Keeping in view the limited relief urged and without going into the substantive merits of the case, the respondents are directed to review the Annexure A-2 order dated 22.03.2018 in the case of the applicants in the event of the law being finally held in favour of counting services rendered as GDS for the purpose of pension under the CCS (Pension) Rules, 1975 within a period of three months thereafter.

6. OA is disposed of as above.

**(P.MADHAVAN)**  
**MEMBER(J)**

**22.03.2019**

M.T.

**(R.RAMANUJAM)**  
**MEMBER (A)**